IN THE HIGH COURT OF JHARKHAND AT RANCHI
A. B. A. No.3185 of 2020

Saddam Hussain ... ... Petitioner

Versus

The State of Jharkhand ... ... Opp. Party

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Shadab Eqbal, Advocate
For the State : A.P.P

02/09.09.2020 Heard learned counsel for the petitioner and learned counsel for the State at length through V.C.

2. Learned counsel for the petitioner undertakes to remove the defects as pointed out by the registry within a period of four weeks from today.

3. Learned counsel for the State seeks two days' time to ensure as to whether process under Section 82 and 83 of the Cr.P.C. has been issued against the petitioner or not.

4. Prayer is allowed.

5. Put up this case on **11.09.2020**, under the heading "For Final Disposal".

(**Deepak Roshan, J.)**

Fahim/-